

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:158

ANSWERED ON:30.11.2015

Illegal Mining

Chaudhary Shri P.P.;K. Shri Parasuraman;Kothapalli Smt. Geetha;Muddahanumegowda Shri S.P.;Nishad Shri Ajay;Ramachandran Shri Krishnan Narayanasamy;Singh Shri Abhishek;Udasi Shri Shivkumar Chanabasappa

Will the Minister of MINES be pleased to state:

- (a) the details of the reported cases of alleged illegal mining in the country, State/ UT-wise during the last three years and the current year and the action taken by the Government thereon along with the details of the steps taken by the Government to check the illegal mining;
- (b) whether any payment has been made by the Union Government to the Indian Space Research Organisation (ISRO) and other remote sensing organisations for tracing out illegal mining in the country, if so, the details thereof;
- (c) whether sanction has been granted by the Union Government and State Governments to certain companies found involved in illegal mining in different parts of the country and also violating the orders of the Supreme Court;
- (d) if so, the details thereof and the reasons therefor, company-wise and State/ UT-wise; and
- (e) whether reports regarding the status of alleged illegal mining have been sought by the Union Government from some of the State Governments and if so, the details thereof along with the action taken by the Government in this regard?

Answer

(a): State Governments are empowered, under Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act, 1957) to make rules for prevention of illegal mining, transportation and storage of minerals; and, therefore, matters relating to illegal mining come under the legislative and administrative jurisdiction of State Governments.

However, based on the quarterly returns on illegal mining submitted by various State Governments to Indian Bureau of Mines (IBM) (a subordinate office under the Ministry of Mines), state-wise details of instances of illegal mining reported in various parts of the country for last three years along with the details of action taken by the State Governments thereon including details of realization of fines is given in ANNEXURE.

(b): No Madam. However, IBM has procured thirteen satellite imageries from National Remote Sensing Centre, Indian Space Research Organization (ISRO), Hyderabad at a cost of Rs.1,08,000/- for identification of mining excavations towards formulation of mineral development plans pertaining to Adityana & Bhakharala villages in Porbandar district of Gujarat.

(c): No Madam.

(d): Does not arise in view of the reply given to (c) above.

(e): Matters relating to illegal mining come under the legislative and administrative jurisdiction of State Governments.

However, State Governments send quarterly returns on illegal mining to IBM giving details of instances of illegal mining reported in various parts of the country for last three years along with the details of action taken by the State Governments thereon including details of realization of fines.

The Ministry of Mines has constituted a 'Central Coordination-cum-Empowered Committee (CCEC)' under the Chairmanship of Secretary (Mines) with members which include the Central Ministries/Departments of Environment and Forests & Climate Change, Home Affairs, Steel, Civil Aviation, Railways, Shipping, Revenue, Fertilizers, Atomic Energy; twelve important mineral producing States of Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu, Telangana; and the Indian Bureau of Mines, and Geological Survey of India (subordinate offices of the Ministry of Mines).

The CCEC holds quarterly meetings to consider and review all mining related issues, including matters relating to illegal mining and the steps being taken by the State Governments in detecting and preventing illegal mining.

ANNEXURE REFERRED IN REPLY TO LOK SABHA UNSTARRED QUESTION NO.158 FOR REPLY ON 30.11.2015 REGARDING 'ILLEGAL MINING' ASKED BY SHRI K N RAMACHANRAN AND OTHERS

STATEMENT SHOWING YEAR-WISE STATE WISE CASES OF ILLEGAL MINING FOR MAJOR AND MINOR MINERALS

Illegal mining cases Action taken from 2012-13 to 2015-16 (Up to Qtr ending June – 2015)

Sl.

No. State

2012-13

2013 –14

2014 – 15

2015 – 16

(Qtr ending June – 2015) FIRs Lodged (Nos.) Court Cases

Filed

(Nos.) Vehicles

Seized

(No.) Fine realized by

State Govt.

(Rupees in Lakhs)

1 Andaman & Nicobar 0 n.r. n. r. n. r. 0 0 0 0.05

2 Andhra Pradesh 16592 7692 9379

2004 2 1 2 8302.865

3 Assam 0 0 0 0 0 0 0

4 Chhattisgarh 3238 3996 5040 1746 2 12482 1138 2502.47

5 Goa 0 1 0 0 0 0 0

6 Gujarat 6023 5447 5716 973 229 27 8113 41265.02

7 Haryana 3517 3589 5333 1209 583 0 0 2856.706

8 Himachal Pradesh 0 n.r. n. r. n. r. 0 0 0 0

9 Jharkhand 663 901 1162 441 1656 177 1061 1962.37

10 Karnataka 6677 8509 8464 2375 569 512 9171 6930.31

11 Kerala 4550 4448 4172 655 0 0 0 2068.36

12 Madhya Pradesh 7169 6725 8173 2911 61 24848 528 13226.97

13 Maharashtra 42918 36476 n.r. n.r. 12 0 104556 13286.14

14 Mizoram 16 21 26 n. r. 1 0 0 2.342

15 Odisha 314 76 104 22 4 4 513 1212.74

16 Punjab 19 n.r. n. r. n. r. 74 0 61 45.80

17 Rajasthan 2861 2953 2945 687 2183 52 3631 3979.294

18 Tamilnadu 295 1078 205 12 6515 1 33665 10553.139

19 Telangana - - 3311 1365 0 0 2 1083.426

20 Uttar Pradesh 3266 6777 10402 2020 0 0 0 7151.75

21 West Bengal 479 n.r. n. r. 270 827 0 485 0

Grand Total

98597

88689

64432

16690 12718 38104 162926

116429.8

n.r. – not reported